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GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION
Imphal, the 9th July, 2018

No. 9/4/2009-Law(Misc): In exercise of the powers conferred by section 36 (1) of the Advocates' Welfare Fund Act, 2001 (45 of 2001), the Governor of Manipur is pleased to make the following rules to amend the Manipur Advocates' Welfare Fund Rules, 2016, namely:–

THE MANIPUR ADVOCATES' WELFARE FUND (1ST AMENDMENT) RULES, 2018

1. Short title and commencement.

(1) These rules may be called the Manipur Advocates' Welfare Fund (1st Amendment) Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette of Manipur.

2. Amendment of rule 21.

In the Manipur Advocates' Welfare Fund Rules, 2016, for sub-rule (1) of rule 21, the following shall be substituted, namely:-

"Stamps shall be printed in the denominations of five rupees, ten rupees and twenty- five rupees."

NUNGSHITOMBI ATHOKPAM,
Secretary (Law),
Government of Manipur.

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